# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 15.05.2014

The meeting No.06/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 15.05.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.05/AM-15 for 08.05.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 08.05.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.06/AM-15 dated 15.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 6/84-ALC3/2014 MEETING DATE : 15.05.2014

Case No.:6/21/85-ALC3/2013	Party Name: NARAYAN INDUSTRIES	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Rejected
HQ File :01/85/050/00137/AM14/	RLA File :05/24/040/00285/AM14/	Lic.No/Date:0510371272 19.11.2013	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not provided CAD/CAM and sketch/drawing of any of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:22/47/84-ALC3/2013	Party Name: BAGGA INTERNATIONAL	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
2	HQ File :01/84/050/00377/AM14/		1	Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

	5	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved
HQ File :01/84/050/00019/AM15/		Lic.No/Date:3110062236 21.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/12/2014-15/Hosy., dated 15.05.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Corded Composite Strap	22,233.60	High Tenacity Polyester	8640 Kgs.
	for Industrial packing having net	Kgs.	yarn (HT 3300 DTEX)	
	contents of High Tenacity Polyester			
	yarn (HT 3300 DTEX) – 8347.826		High Tenacity Polyester	2880 Kgs.
	Kgs. and High Tenacity Polyester yarn		yarn (HT 4400 DTEX)	2000 <b>Rg</b> 3.
	(HT 4400 DTEX)-2782.60 Kgs.,		yam (111 4400 B1LX)	

width-13mm, 16mm, 19mm, 25mm & 32mm.			
2. Polyester Corded Composite Strap for Industrial packing having net contents of High Tenacity Polyester	Kgs.	High Tenacity Polyester yarn (HT 2880 DTEX)	2880 Kgs.
yarn (HT 2880 DTEX)-2782.60 Kgs., High Tenacity Polyester yarn		High Tenacity Polyester yarn (HT 3300 DTEX)	5760 Kgs.
(HT 3300 DTEX) – 5565.217 Kgs. and High Tenacity Polyester yarn (HT 4400 DTEX)-2782.60 Kgs., width-13mm, 16mm, 19mm, 25mm & 32mm.		High Tenacity Polyester yarn (HT 4400 DTEX)	2880 Kgs.
3. Polyester Corded Composite Strap for Industrial packing having net contents of High Tenacity Polyester	Kgs.	High Tenacity Polyester yarn (HT 3300 DTEX)	8640 Kgs.
yarn (HT 3300 DTEX) – 8347.826 Kgs. and High Tenacity Polyester yarn (HT 4400 DTEX)-2782.60 Kgs., width-13mm, 16mm, 19mm, 25mm &		High Tenacity Polyester yarn (HT 4400 DTEX)	2880 Kgs.
32mm.			

	Case No.:11/47/84-ALC3/2013	-	15.05.2014	Status: Approved
	HQ File :01/84/050/00366/AM14/	RLA File :07/24/040/00359/AM14/	Lic.No/Date:0710101676	

27.01.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/13/2014-15/Hosy., dated 15.05.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Dress made of 100%	650 Nos.	100% Silk dyed CDC fabric,	4.25 Sq. meter
	Silk dyed CDC fabric, GSM-		GSM-66+/-10%, 16mm,	per piece
	66+/-10%, Style No.141AR		width-140 cms.	
	04451137			
2.	Ladies Blouse made of 100%	750 Nos.	100% Silk dyed CDC fabric,	2.07 Sq. meter
	Silk dyed CDC fabric, GSM-		GSM-66+/-10%, 16mm,	per piece
	66+/-10%, Style No.141AR		width-140 cms.	
	02111137			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:32/47/84-ALC3/2013	-	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
5	HQ File :01/84/050/00387/AM14/			Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

Case No.:5/48/84-ALC3/2013	Party Name: MITTAL POLYPACKS	Meet No/Date:6/84-ALC3/2014	Status:
	PVT.LTD.	15.05.2014	Withdrawn

HQ File :01/84/050/00396/AM14/	RLA File :02/21/040/00307/AM14/	Lic.No/Date:0210199293 27.01.2014	
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has informed that the Advance Licence has been issued as per SION H-446 and is not being referred to Norms Committee for fixation of ad-hoc norms. Therefore, the Committee after deliberations decided to withdraw the case from the Agenda.

	Case No.:25/47/84-ALC3/2013		Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
<sub>7</sub>	HQ File :01/84/050/00380/AM14/			Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 29.05.2014.

	Case No.:31/47/84-ALC3/2013	-		Status: Deferred
8	HQ File :01/84/050/00386/AM14/		1	Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.05.2014.

	5	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
HQ File :01/84/050/00006/AM15/		Lic.No/Date:0210199947 12.02.2014	Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not provided CAD/Lay-marker for umbrella panels and net contents of inner outer tube parts in one unit of umbrella in respect of both export item in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.

			Status: Deferred
10	HQ File :01/84/050/00004/AM15/		Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.

Case No.:21/2/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	1,5,05,001.4	Status: Approved
HQ File :01/84/050/00021/AM15/	RLA File: 07/24/040/00434/AM14/	Lic.No/Date:0710102210 18.02.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/14/2014-15/Hosy., dated 15.05.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls' Dress made of 58%	5000 Nos.	58% Polyester 42% Cotton	0.86 Sq.
	Polyester 42% Cotton yarn dyed		yarn dyed fabric, GSM-	meter per
	fabric, GSM-100+/-10%, Style		100+/-10%	piece

	No.CT8 7121952				
2.	Girls' Dress with diaper made of 58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%, Style No.CT8 7122088		58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%		Sq. per
3.	Babies' Dress with diaper made of 58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%, Style No. CT8 7122088	1400 Nos.	58% Polyester 42% Cotton yarn dyed fabric, GSM-100+/-10%	0.66 meter piece	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/2/84-ALC3/2014	-	Status: Deferred
12	HQ File :01/84/050/00005/AM15/		Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.06.2014.

		Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
13	HQ File :01/84/050/00395/AM14/		Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.06.2014.

Case No.:7/2/84-ALC3/2014	Party Name: KARTIKEYA	Meet No/Date:6/84-ALC3/2014	Status:
	INTERNATIONAL	15.05.2014	Deferred

14	HQ File :01/84/050/00007/AM15/	RLA File :06/24/040/00034/AM14/	Lic.No/Date:0610036425 26.02.2014	Defer Date: 12.06.2014
11 - 1				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.

	Case No.:22/2/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
15	HQ File :01/84/050/00022/AM15/	RLA File :07/24/040/00447/AM14/	Lic.No/Date:0710102711 07.03.2014	Defer Date: 12.06.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.			

Case No.:20/2/84-ALC3/2014	Party Name: VENLON METALLICA INDUSTRIES,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
HQ File :01/84/050/00020/AM15/	RLA File :07/24/040/00476/AM14/	Lic.No/Date:0710102836 12.03.2014	Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.

	Case No.:10/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD		Status: Deferred
17	HQ File :01/84/050/00010/AM15/		I I	Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

	Case No.:12/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	I	Status: Deferred
18	HQ File :01/84/050/00012/AM15/			Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

		Case No.:13/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	1	Status: Deferred
	9	HQ File :01/84/050/00013/AM15/			Defer Date: 29.05.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

		1 -	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
20	HQ File :01/84/050/00016/AM15/			Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 12.06.2014.

	Case No.:16/6/84-ALC3/2014		Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
21	HQ File :01/84/050/00047/AM15/		Lic.No/Date:0610036660 13.03.2014	Defer Date: 12.06.2014
	<b>Decision:</b> The Committee considere	d the case as ner agenda alongwith	other relevant papers and dec	ided to refer to

on: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

Case No.:2/6/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
HQ File :01/84/050/00033/AM15/			Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.

		-	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
23	HQ File :01/84/050/00008/AM15/			Defer Date: 29.05.2014

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

		Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,		Status: Deferred
24	HQ File :01/84/050/00009/AM15/			Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.06.2014.

		Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
25	HQ File :01/84/050/00036/AM15/		Lic.No/Date:0510382391 21.03.2014	Defer Date: 05.06.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decide DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.06				ll l

	Case No.:13/6/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Status: Deferred
26	HQ File :01/84/050/00044/AM15/		Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

Case No.:4/6/84-ALC3/2014	Party Name: KE-TECHNICAL TEXTILES	Meet No/Date:6/84-ALC3/2014	Status:
	PVT.LTD.	15.05.2014	Approved

	HQ File :01/8	84/050/00035/AM15/	RLA File :0	02/24/040/0022		Lic.No/Date:021 28.03.2014	0201740		
		The Committee considered in this case. Accordingly, C			•	-	•		1
submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in the case as detailed below:-								on issued in this	
107		Export Product	F	Export	Import item		Quantity		

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Coated fabric containing High	39,689	High Tenacity Polyester	10,560 Kgs.
	Tenacity Polyester Filament yarn-	Meter	Filament yarn-HT550 Dtex/	
	HT550 Dtex/96f = 9962 Kgs.		96f AA Grade or 555	
			Dtex/96f AA Grade	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/6/84-ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred			
28	HQ File :01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 12.06.2014			
	II.	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.					

Case No.:1/6/84-ALC3/2014	Party Name: GAURAV INTERNATIONAL	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved			
HQ File :01/84/050/00032/AM15/		Lic.No/Date:0510383192 31.03.2014				
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details						

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	Ladies Shirt (Full Sleeve) made of	4400 Nos.	100% Polyester printed	12,188	Sq.
	100% Polyester printed woven		woven fabric, GSM-65+/-	meter	
	fabric, GSM-65+/-10% and 100%		10%		
	Polyester PU coated artificial		100% Polyester PU coated	1100	Sq.
	leather, GSM-250+/-10%, Style		artificial leather, GSM-	meter	
	No.4381		250+/-10%		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		-	Status: Deferred
30	HQ File :01/84/050/00040/AM15/		Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

II .	Party Name: THE TRAVANCORE MATS & MATTING CO	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Approved
HQ File :01/84/050/00046/AM15/	1	Lic.No/Date:1010057540 01.04.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S	S.No.	Export Product	Export		Import item	Quantity allowed
			Quantity			
1		Coir Carpets/Rugs having net	44,643	Sq.	Coir yarn (Baled)	93,750 Kgs.
		content of 89,286 Kgs. of coir	meter	_		(Inclusive 5%
		yarn				wastage)

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

		Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
HQ File :01/84/050/00023/AM15/		1	Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to send a reminder to applicant firm/R.A., Ludhiana for submission of the application set and defer the case for relisting on 12.06.2014.

	Case No.:6/6/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
34	HQ File :01/84/050/00037/AM15/		Lic.No/Date:3510044023 09.04.2014	Defer Date: 12.06.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

Case No.:7/6/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
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	HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	Lic.No/Date:0610037024	Defer Date:
35			09.04.2014	12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

	Case No.:14	4/6/84-ALC3/2014 Pa	rty Name:	VINAYAK PO	ll.	Meet No/Date:6/8 15.05.2014	4-ALC3/2014	Status: Approved
	HQ File :01/	84/050/00045/AM15/	A File :13	/24/040/00002/2	ll.	Lic.No/Date:13100 09.04.2014	046701	
	submitted	The Committee considered the in this case. Accordingly, Constailed below:-			•			_
36	S.No.	Export Product		Export Quantity	Import item		Quantity allowed	
	1.	Bulk Bags/Jumbo Bags have content of PP Woven fabric/N	Narrow	1,00,000 Kgs.	PP Woven fa fabric	abric/ Narrow	1,02,900 Kgs.	
		fabric = 98,000 Kgs. & PP 2000 Kgs.	Yarn=		Polypropylene yarn	e Multifilament	2040 Kgs.	
	The R.A.	shall be advised to take necessa	ary action	subject to co	ompliance of oth	ner usual conditi	ons.	1

		Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
HQ	Q File :01/84/050/00034/AM15/			Defer Date: 12.06.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart and CAD/CAM of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 12.06.2014.

			15.05.2014	Status: Approved
I	HQ File :01/84/050/00039/AM15/		Lic.No/Date:3010101839 15.04.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Acrylic Nylon blended raw white yarn (under worsted system)	Kgs.	Acrylic fibre/Tow (2-4 Denier)	22,825 Kgs.
	made of 83% Acrylic fibre and		Acrylic fibre/Tow (5-7 Denier)	22,825 Kgs.
	17% Nylon fibre		Nylon fibre (6-8 Denier)	9350 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2014 15.05.2014	Status: Deferred
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39	9	HQ File :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15/	Lic.No/Date:0510385126 28.04.2014	Defer Date: 12.06.2014		
	- 11	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.					

#### MANUAL AGENDA CASE

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Case No.85	M/s Madhu India Deco Ltd., Mumbai	
NC 06/AM-15, dt. 15.05.2014	File No.01/84/162/261/AM-13/DES-V	
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for submission of requisite information/details in support of their proposal. The Committee after deliberations agreed with the request of applicant firm and deferred the case for re-listing on 12.06.2014.

(41)

Case No.86	M/s Arvind Ltd., Ahmedabad	
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/143/AM-10/DES-V	
Enhancement of of input against Advance Authorization No.0810083511 dated 12.10.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for enhancement of chemicals to the 26% of FOB value within the overall CIF value of the licence as per Public Notice No.88 dated 27.12.2011. The Committee as per PRC decision in its meeting held on 11.03.2014 and after deliberations decided to

rectify its earlier decision against the advance authorization issued in this case as detailed below: -

Export item Expo	rt Import item	Quantity allowed
Quar	ntity	
Chemically treated flame 1,12	502 Cotton dyed fabric	1,09,377.450 Kgs.
retardant woven fabric of Kgs.	Organic phosphorous	@ 302 grms per Kg
cotton containing 85% or	compound (Pyrovatex -CP	content of the export
more by weight of cotton,	New)	product.
GSM-200+/-10%		

The import of Dyes and Chemicals will be enhanced as applied or 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.87	M/s Concept Clothing, New Delhi	
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/250/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No. 0510370373 dated		
06.11.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description and quantity of export item as per amendment sheet issued by CLA, New Delhi. Accordingly, Committee after deliberations decided to amend the description and quantity of export product against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Kids Shorts made of 100% Cotton Twill fabric 30X30/132X70, GSM- 155+/-10%	8575 Nos.	100% Cotton Twill fabric 30X30/132X70, GSM- 155+/-10%, width-57/58"	9003 Sq. meter
2.	Kids Dresses made of 100% Cotton Twill fabric 30X30/132X70, GSM- 155+/-10%	7375 Nos.		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.88	M/s Loyal Textiles Mills Ltd., Kovilpatti, Tamil Nadu
NC 06/AM-15, dt. 15.05.2014	File No.01/84/50/169/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041936 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 29.05.2014.

(44)

Case No.89	M/s Gaurav International, Gurgaon	
NC 06/AM-15, dt. 15.05.2014	File No.01/84/162/020/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510362261 dated		
07.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Scarf made of 100% Nylon	16,750	100% Nylon unbleached	1500 Kgs.
	unbleached knitted fabric with	Nos.	knitted fabric with embroidery	-
	embroidery of 100% Cotton thread,		of 100% Cotton thread,	
	GSM-124+/-10%, Style No.7067		GSM-124+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (45)

Case No.90	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/023/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated	
28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

### (46)

Case No.91	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/021/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated	
28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

## (47)

Case No.92	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/171/015/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510280551 dated	
28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.

#### (48)

Case No.93	M/s Modelama Exports Ltd., New Delhi
NC 06/AM-15, dt. 15.05.2014	File No.01/80/162/021/AM-15/DES-V

Fixation of input output norms against Annual Advance Authorization No.0510280551 dated 28.12.2010.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.06.2014.